



Heard the Learned Counsel for the Appellant on 'Interlocutory Application'.

Learned Counsel for the Appellant has make a reference to the earlier order of this Bench dated 27.11.2020 and submitted that Notices were delivered on R1, R2, R7, R13, R16 to R18, R21, R24 to R33, R35 to R37, R42 to R45.

Further, order reveals that notices were not delivered to R3 to R6, R8 to R12, R14, R19, R20, R22, R23, R34, R38 to R41, R46 to R50.

The order also reveals that the notice has been served on 'Chandrakant Agarwal' who is the main contesting Respondent but nobody appears on his behalf.

Prayer has been made by the Learned Counsel for the Appellant to delete the name of R2 to R50. Prayer is hereby allowed.

In view of the submissions made above, Learned Counsel for the Appellant is directed to make necessary corrections in the cause title in the 'Appeal Paper Book' in Company Appeal (AT) No. 178 of 2020 by making necessary corrections and striking out the name of R2 to R50. IA is allowed.

The Appellant is directed to take fresh steps of notice on Respondent No. 1 as he is the main contesting Respondent in this case. Notice taken through e.mail within one week.

...contd.

Further, Learned Counsel for the Appellant is directed to file an affidavit of service as to whether the notice on R1 is served or not.

**Company Appeal (AT) No. 179 of 2020**

Learned Counsel for the Appellant has filed the IA No. 125/2021 in Company Appeal (AT) No. 179 of 2020 on 20<sup>th</sup> January, 2021 with the permission to delete the name of Respondent Nos. 14 to 62 from the main memo of parties under Rule 11 of 'NCLAT' Rules, 2016.

Heard the Learned Counsel for the Appellant on IA application.

Prayer has been made by the Learned Counsel for the Appellant to delete the name of R14 to R62. Prayer is hereby allowed.

In view of the submissions made above, Learned Counsel for the Appellant is directed to make necessary corrections in the cause title of the 'Appeal Paper Book' in Company Appeal (AT) No. 179 of 2020 by making necessary corrections and striking out the name of R14 to R62. IA is allowed.

The Appellant is directed to take fresh steps of notice on Respondent Nos. 1 to 13 as they are the main contesting Respondents in this case. Notice taken through e.mail within one week.

...contd.

Further, Learned Counsel for the Appellant is directed to file an affidavit of service as to whether the notice on Respondent Nos. 1 to 13 is served or not.

List both the matters on **28<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

ss/nn

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